



**Government of Jammu and Kashmir**  
**Home Department**  
**Civil Secretariat, Jammu.**

**NOTIFICATION**  
**Jammu, the 16<sup>th</sup> of February, 2017**

**SRO61** .-In pursuance of section 6 of the Delhi Special Police Establishment Act, 1946 (Act No.25 of 1946), the Government of Jammu and Kashmir hereby conveys its consent to the extension of powers and jurisdiction of the members of Delhi Special Police Establishment to the State of Jammu & Kashmir for investigation of offences under Sections 120-B,420,465,467,471,472,474 of RPC read with Section 5(1)(d) and 5(2) of the Jammu & Kashmir Prevention of Corruption Act, Samvat, 2006 and section 30 of the Arms Act, 1959 arising out of case No.7293/PE-6(S)/2014/CBI/SC-I New Delhi.

By order of the Government of Jammu and Kashmir.

Sd/-

(R.K.Goyal) IAS

Principal Secretary to Government,  
Home Department.

No.Home/AR/53/2015

Dated.16 -02-2017

Copy to the:-

1. Secretary, Government of India, Ministry of Home Affairs, New Delhi.
2. Secretary, Government of India, Department of Personnel and Trainings, Ministry of Personnel, Public Grievances and Pensions, New Delhi.
3. Director, Central Bureau of Investigation, New Delhi.
4. Principal Secretary to Hon'ble Chief Minister.
5. Director, General of Police, J&K.
6. Commissioner/Secretary to the Government, General Administration Department.
7. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c)
8. Director, Archives, Archeology & Museums.
9. Superintendent of Police, CBI, ACB, Anveshan Bhawan, Panama Chowk, Rail Head, Jammu.
10. Office Order file/Stock file.

(Syed Yasir Farooq) 16.02-17

Under Secretary to the Government,  
Home Department.

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